

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO -264**  
ANSWERED ON – 27/11/2024

**ROAD PROJECTS**

**264. SHRI PRAMOD TIWARI:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has issued detailed SOPS relating to sanction process of all road projects;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the manner in which the new SOPS will help in accelerating award and construction of highways?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) Yes sir. Ministry has issued detailed Standard Operating Procedures (SOPs) for “recording and digitizing the sanction process” vide F. No. NH-15017/8/2024-P&M dated 30.03.2024 for streamlining the sanction process for development and maintenance of NHs.

The SOP, inter-alia, prescribes the process from initiation of the proposal to approval of competent authority, project details to be entered in PMIS / data lake portal for creating Unique Project Code (UPC). With UPC and other details of the project, sanction letter will be automatically generated. This will enable real-time data updation in PMIS / Data Lake as soon as the projects are approved from competent authority and will help in monitoring of projects for preconstruction activities and award plan.

\*\*\*\*\*